

**THE NATIONAL COMPANY LAW TRIBUNAL
 “CHANDIGARH BENCH, CHANDIGARH”
 (Exercising powers of Adjudicating Authority under
 the Insolvency and Bankruptcy Code, 2016)
 (through web-based video conferencing platform)**

CP (IB) No. 397/Chd/Hry/2019

**Under Section 9 of Insolvency and
 Bankruptcy Code, 2016.**

In the matter of:

M/s P.S. Commodities

with its registered office at
 2nd Floor, S-3 Plot No. 10
 Sanjay Nagar District Center
 Ghaziabad-201001

Also at: 520, Indraprakash Building,
 21 Barakhamba Road,
 New Delhi-110001

...Petitioner-Operational Creditor

Vs.

1. M/s Nuova Proteins Pvt. Ltd.

with its registered office at
 Village Bajidpur, Kunjpura,
 Karnal, Haryana-132001

2. Dinesh Kumar Arya

Director,
 Village Bajidpur, Kunjpura,
 Karnal, Haryana-132001

Also At: Narsi Village, Sector 6,
 Left Side Corner Wala Makan
 3 Road Ke Left Side
 Karnal – 132001

3. Ranbir Raman

Director,
 Village Bajidpur, Kunjpura,
 Karnal, Haryana-132001

...Respondents-Corporate Debtors

Order delivered on: 06.10.2021

**Coram: Hon'ble Mr. Ajay Kumar Vatsavayi, Member (Judicial)
Hon'ble Mr. Raghu Nayyar, Member (Technical)**

For the Petitioner-Operational Creditor : Mr. Ashish Chauhan, Advocate

Per: Ajay Kumar Vatsavayi, Member (Judicial)

ORDER

It is brought to our notice that in CP (IB) No. 398/Chd/Hry/2019 filed by M/s Trust Commodities Pvt. Ltd. against the very same corporate debtor M/s Nuova Proteins Private Ltd., Corporate Insolvency Resolution Process has already been initiated by order dated 06.10.2021 by this Adjudicating Authority. In view of the same, the instant CP (IB) No. 397/Chd/Hry/2019 is disposed of by granting liberty to the petitioner to prefer its claims to the Interim Resolution Professional/Resolution Professional as the case may be, in accordance with the Code and Regulations made thereunder.

2. Accordingly, CP (IB) No. 397/Chd/Hry/2019 is disposed of.

Sd/-

(Raghu Nayyar)
Member (Technical)

Sd/-

(Ajay Kumar Vatsavayi)
Member (Judicial)

October 06th, 2021
YP